

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

25.

IA-1989/2021 in C.P.(IB)/385(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.02.2022**

NAME OF THE PARTIES:

Crest Ventures Limited

v/s.

JSM Corporation Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Nasrin Shaik i/b Ms. Vatsala Pant, Ld. Counsel for the Operational Creditor/Petitioner present. None present for the Corporate Debtor.
2. IA-1989/2021 has been filed by the Operational Creditor for withdrawal of the main CP(IB)-385/2021 as the parties have settled the matter between them. In view of the settlement, withdrawal is allowed. Hence, IA-1989/2021 is **disposed** of. Accordingly, Petition [CP(IB)-385/2021] is hereby **dismissed** as withdrawn. File to be consigned to records.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)